

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT.**

**NOTIFICATION  
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 5<sup>th</sup> July, 2023.

No. LJ (A) 84/2021/132 - In exercise of powers conferred under Section 85 of the Rights of Persons with Disabilities Act, 2016, the Governor of Meghalaya is pleased to appoint Smti B. Hynniewta, Additional Public Prosecutor / Addl. Government Pleader as Special Public Prosecutor for Persons with Disabilities in Ri-Bhoi District, Nongpoh with immediate effect and until further orders.

Sd/-  
(C.V.D. Diengdoh)  
Secretary to the Govt. of Meghalaya,  
Law Department.

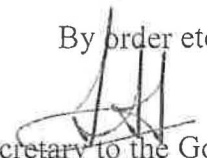
Memo No. LJ (A) 84/2021/132-A,

Dated Shillong, the 5<sup>th</sup> July, 2023.

Copy forwarded to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
3. The Director General of Police, Meghalaya, Shillong
4. The Deputy Commissioner, Ri-Bhoi District, Nongpoh.
5. The District & Session Judge, Ri-Bhoi District, Nongpoh.
6. The Superintendent of Police, West Jaintia Hills, Nongpoh.
7. The Accountant General ( A &E), Meghalaya, Shillong- 793001.
8. The Secretary, Shillong Bar Association, Shillong.
9. The Treasury Officer, Nongpoh Treasury, Nongpoh.
10. Law (B) Department.
11. DEO, Law Department.
12. Smti B. Hynniewta, Additional Public Prosecutor / Addl. Government Pleader. Charge report of assuming charge as Special Public Prosecutor along with contact No. should also be furnished to this Department.
13. Guard file.

By order etc.,

  
Deputy Secretary to the Govt. of Meghalaya,  
Law (A) Department.